

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:207  
ANSWERED ON:09.07.2014  
MONITORING CORRUPTION CASES  
Chaudhary Shri Haribhai Parthibhai

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether DoPT has directed all Ministries and Government departments to constitute monitoring cells to review cases dealing with corruption;
- (b) if so, the details thereof; and
- (c) the details of cases in which action has been taken during the last three years and current year through such monitoring, and the outcome thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): The Government had constituted a Group of Ministers (GoM) on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption. One of the terms of reference (ToR) of the GoM was to consider and advise on "Fast tracking of all cases of public servants accused of corruption". The GoM, while considering this ToR, inter alia, recommended that vigilance administration of the Central Ministries/Departments may be strengthened. This recommendation of the GoM was accepted by the Government and, accordingly, vide O.M. No.372/19/2011-AVD-III(Pt.I) dated 26th September, 2011, DoPT issued instructions to all Ministries/Departments advising them to strengthen their vigilance administration with requisite manpower with a view to ensuring expeditious disposal of disciplinary cases. It was further advised that the Ministries/Departments may, where appropriate, consider setting up of a monitoring cell to review and monitor the progress of all pending Disciplinary Inquiries on a day-to-day basis, with a view to ensuring their timely conclusion.

(c): Such data are not being maintained centrally.